

**GOVERNMENT OF INDIA  
DEFENCE  
LOK SABHA**

UNSTARRED QUESTION NO:2610

ANSWERED ON:26.08.2013

BLACKLISTING OF COMPANIES

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**Will the Minister of DEFENCE be pleased to state:**

- (a) whether tainted companies against which inquiry have been initiated for irregularities in defence deals / procurements have not been blacklisted or debarred from participating in tenders for defence procurements;
- (b) if so, the details thereof and the reasons therefor during the last three years, company-wise;
- (c) the reasons for deferring decision on blacklisting these companies; and
- (d) the time by when these companies are likely to be debarred from future defence deals?

**Answer**

MINISTER OF DEFENCE (SHRI A.K. ANTONY)

(a) to (d) Whenever any allegation of irregularity in defence procurement is received, an enquiry is made in the matter. If required, suitable punitive action is taken as per the procedure and Law. No time limit can be fixed in such matters.

Following six firms were debarred in April, 2012 from further business dealing for a period of 10 years:

- (i) M/s Singapore Technologies Kinetics Ltd. (STK).
- (ii) M/s Israel Military Industries Ltd. (IMI).
- (iii) M/s T.S. Kisan & Co. Pvt. Ltd., New Delhi.
- (iv) M/s R.K. Machine Tools Ltd., Ludhiana.
- (v) M/s Rheinmetall Air Defence (RAD), Zurich.
- (vi) M/s Corporation Defence, Russia.